

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 406
IA/5689/ND/2022 in IB/442/ND/2022

IN THE MATTER OF:

Locofast Online Services Private Limited	...	Applicant
Versus		
Bee k Bee Prints Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 05.12.2022

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vaibhav Kumar, Advocate
For the Respondent : Mr. Zorawar Singh and Mr. Hitesh Mankar

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Advocate Mr. Hitesh Mankar has appeared on behalf of the Corporate Debtor and offers to file Vakalatnama within two days and reply within seven working days. It is made clear that if the reply is not fled within seven working days, the right to file reply will be closed. Counsel for the Corporate Debtor may serve an advance copy to the Counsel for the Operational Creditor.

Post this matter on 16.01.2023.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

-Sd-

P.S.N. PRASAD
MEMBER (JUDICIAL)